

ITEM NO.35
SECTION XI

REGISTRAR COURT- 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 29281-
29282/2019

BANWARI LAL KANCHAL

Petitioner(s)

VERSUS

LAXMI NARAIN AGARWAL & ORS.

Respondent(s)

(**Only D.No.13536 of 2020 and SLP(C) Nos. 5025-5026 of 2020 are to
be listed before the Court of Id. Registrar**)

WITH

SLP(C) No. 5025-5026/2020 (XI)

(FOR ADMISSION and I.R. and IA No.34152/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.34151/2020-EXEMPTION FROM
FILING O.T.)

Diary No(s). 13536/2020 (XI)

(FOR ADMISSION and I.R. and IA No.58921/2020-CONDONATION OF DELAY
IN FILING and IA No.58926/2020-EXEMPTION FROM FILING O.T. and IA
No.58925/2020-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA
No.58929/2020-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 31-07-2020 These petitions were called on for hearing today.

For Petitioner(s)

Ms Palak Mahajan, Adv.
Ms. Diksha Rai, AOR

For Respondent(s)

Mr. Satpal Singh, AOR
Mr. Purushottam Sharma Tripathi, AOR

UPON hearing the counsel through Video Conference,
the Court made the following

O R D E R

SLP(C) No. 5025-5026/2020

Respondent no.1(caveator) in SLP© NO.5026/2020 is granted
four weeks time for filing counter affidavit.

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Ld. Counsel for the petitioner has not filed spare copies in respect of respondent nos. 2 to 10. However, two weeks time is granted as strictly last chance. If spare copies are not filed within two weeks time, registry to process the matter for listing before the Hon'ble Judge in Chamber for orders. If spare copies are filed within two weeks time, process as per rules.

Diary No(s). 13536/2020

Ld. Counsel for respondent no.1 in SLP(C) No. 5025-5026/2020 appears for respondent no.1 in this matter also. Counter affidavit be filed within four weeks time.

Ld. Counsel for the petitioner has not filed spare copies. Be filed within two weeks time as strictly last chance. If spare copies are not filed within two weeks time, registry to process the matter for listing before the Hon'ble Judge in Chamber for orders. If spare copies are filed within two weeks time, process as per rules and list again on 4.9.2020.

ANIL LAXMAN PANSARE
Registrar